

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 915 OF 2018 IN APPEAL NO. 202 OF 2018
& IA NO. 1109 OF 2018**

Dated: 28th August, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : Ms. Susan Mathew

Counsel for the Respondent(s) : Mr. Amit Kapoor
Ms. Poonam Verma
Ms. Abiha Zaidi
Mr. T. Sharma for R.2

ORDER

Learned counsel for respondent No.2 brings to our notice the Notification dated 27.08.2018, a copy of the same is served on the other side. Learned counsel for the appellant is directed to take instructions by the next date of hearing.

List the matter on **06.09.2018**. It is made clear that no stay of the impugned order is granted while granting a week's time to the appellant to take instructions.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**